

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:4111
ANSWERED ON:25.08.2004
PERCENTAGE OF SEATS UNDER MERIT MANAGEMENT QUOTA
Kharventhan Shri Salarapatty Kuppusamy

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the Government has given any directions to the private medical/dental colleges regarding the percentage of seats under Merit/Management quota;
- (b) if so, the details thereof; and
- (c) the steps taken/proposed to be taken by the Government to ensure that the private colleges do not charge hefty fees?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SMT. PANABAKA LAKSHMI)

(a) to (c) The Hon`ble Supreme Court in its judgment dated 14.8.2003 in the case of Islamic Academy of Education has clarified that the State Government may prescribe the percentage of seats in private professional colleges which can be filled by the management. The remaining seats are to be filled up as per merit through the common entrance test conducted by the state agency. The seats filled by the management are also to be filled up as per merit through a common entrance test to be conducted by the association of all colleges in the concerned State or in the absence of such association, by the common entrance conducted by the State Government. In the said judgment, it has further been clarified that each institution shall have the freedom to fix its own fee structure. Each State Government is required to set up a committee under the chairmanship of a retired High Court Judge to decide whether the fee proposed by the institute is justified and does not amount to profiteering or charging or capitation fee. The said Committee may approve the fee structure proposed by the institute or may propose some other fee which shall be binding on the institute for a period of three years.